

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
COURT NO. III**

**IA- 1099/2022
in
(IB)-407(ND)2019**

In The Matter Of
Dr. Mamta Senger & anr.

.....Applicants

Logix Infrastructure Pvt. Ltd

versus

....Respondent

And

**Order reserved on: 21.04.2022
Order pronounced on: 24.05.2022**

Coram:

Sh. Bachu Venkat Balaram Das : Member (Judicial)
Sh. Virendra Kumar Gupta : Member (Technical)

Appearances (via videoconferencing):

For Applicant : Mr. Chandra Sekhar Yadav, Advocate

ORDER

Per : Sh. Virendra Kumar Gupta, Member (Technical)

1. Through this application, the applicant is seeking refund of Court fee deposited while filing application under Section 7 of IBC, 2016. This is a case of Home Buyer and the application filed under Section 7 became non maintainable in view of the subsequent amendment in Section 7 read with Section 21(6A) of IBC, 2016.
2. In these circumstances, we are exercising our jurisdiction under Rule 11 of NCLT, Rules, 2016 and direct the registry to refund the Court fee to the applicant within 7 days from today.
3. This application, accordingly, stands allowed and disposed of in terms indicated above.


Bachu Venkat Balaram Das
Member (Judicial)


Virendra Kumar Gupta
Member (Technical)